

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **13th** day of **August**, 2018

Present :

Hon'ble Mr. Gokul Chandra Pati, Member-A

Original Application No.330/01037/2015

Sawan Singh, S/o Late Har Charan, R/o Village-Lakhanpura (Near Bansi), Tehsil – Lalitpur, District-Lalitpur.

.....Applicant.

By Advocate –Shri D.C. Dwivedi
Shri S.D. Dwivedi

V E R S U S

1. Union of India through Divisional Railway Manager, North Central Railway, Jhansi Division, Jhansi.
2. The Divisional Railway Manager (Personnel), North Central Railway, Jhansi.
3. The Senior Divisional Engineer, North Central Railway, Jhansi.

..... Respondents

By Advocate : Shri R.K. Rai

O R D E R

Heard Shri S.D. Dwivedi, counsel for the applicant and Shri D. Tiwari proxy counsel for Shri R.K. Rai, counsel for the respondents.

2. Learned counsel for the applicant submitted that applicant's grievance may be redressed if a direction is given to the

respondents to consider and decide the representation dated 30.11.2014 (Annexure-A-1) of the applicant within a specified period of time. Learned counsel for the respondents has no objection if such direction is given.

3. The grievance of the applicant pertains to his request for compassionate appointment immediately after death of his father on 19.07.2009, which has not been considered by the respondents and his representation dated 30.11.2014 to the respondent No.2, which is pending.

4. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, including the question of limitation, if any, the OA is disposed of with direction to respondent No.2/Competent Authority to decide the representation dated 30.11.2014 (Annexure-A-1) by passing a reasoned and speaking order as per the rules and guidelines of Government within a period of three months from the date of receipt of a certified copy of this order. The applicant is directed to send a copy of this order along with a copy of the representation dated 30.11.2014 (Annexure-A-1) to the respondent No.2/Competent Authority within a period of two weeks. No order as to costs.

Member-A

RKM/

